(b) Dhoties, sarees, longcloth, : sheeting, chaddars, voils and dorias.

KUMARI SHOILA BALA DAS: May now. Sir. where these things are exported?

SHRI D. P. KARMARKAR: I understand that they are consumed in the State itself and some portion is exported to the neighbouring State of West Bengal.

SHRI S. N. DWIVEDY: Is it not a fact, Sir, that dhoties and sarees produced in this mill were exported to the Far East?

SHRI D. P. KARMARKAR: They are not sent outside. My information shows that those not required by the State itself are exported to the State of West Bengal.

SHRI M. VALIULLA: Did this mill • ask for any exemption from the output restriction order?

SHRI D. P. KARMARKAR: This is the only cotton textile mill there and the same rule which applies to others applies to this also.

KHWAJA INAIT ULLAH: Are more than 60 per cent, allotted to the textile mills in Orissa?

SHRI D. P. KARMARKAR: I should like to have notice to say about this particular mill.

BAN ON FILMS FROM HOLLYWOOD

- *151. KUMARI SHOILA BALA DAS: Will the Minister for Information and Broadcasting be pleased to state:
- (a) how many films from Hollywood have been banned since 1948; and
- (b) on what grounds they have been '.banned?

THE MINISTER FOR INFORMATION AND BROADCASTING (DR. B. V. XESKAR): (a) and (b). Information is being collected and will be laid on the Table of the House.

I may explain the answer, Sir. The question asks about the number of films from Hollywood banned since 1948. Before 1951, Sir, the censorship of films rested with the various State Governments and we have to collect the data from the State Governments and supply.

to Questions

SHRI PRITHVIRAJ KAPOOR: May I ask, Sir whether the rules regulating the censorship of Indian pictures also hold good in the case of foreign pictures?

MR. CHAIRMAN: The question is: Whether the rules governing regulation of Indian pictures govern also foreign pictures.

DR. B. V. KESKAR: I do not see, Sir, how this arises out of this question.

PROF. G. RANGA: There must be certain standards by which they judge these pictures and then ban those that are undesirable. The question is whether the same standards apply to both Indian and foreign pictures.

DR. B. V. KESKAR: In order to present to the House what are the various directives issued and how they are carried out I will have to go into great detail and I won't be able to do it without notice.

SHRI P. SUNDARAYYA: It requires a simple answer. The question is whether the same standards are applied to both.

MR. CHAIRMAN: Whether any preferential treatment is given to foreign pictures or whether uniform treatment is given to both—that is the question.

DR. B. V. KESKAR: The reverse is the case.

MR. CHAIRMAN: "Preferential treatment to our own and higher standards for outsiders,"—that is what Mr. Keskar says.

SHRI P. SUNDARAYYA: The question is whether the same standards are applied to foreign pictures. Whether preferential treatment is given or

unfavourable treatment is given is not the point.

Dr. B. V. KESKAR: There is no separate category of treatment.

SHRI B. C. GHOSE: Will the hon. Minister give us the figures of films banned since 1951 since when it has been taken over by the Centre?

DR. B. V. KESKAR: That has been done twice before and if my hon. friend desire, it can be done again.

MR. CHAIRMAN: He says that the answer has been given before and if you want it to be given again he will do so. The question here refers to "since 1948". He has said that during 1948-1951 the State Governments were in control and after that the Centre took over. He says he wants to give you the entire information and not partial information.

SHRI C. G. K. REDDY: Part (b) arising out of part (a) could be answered in respect of the pictures of Hollywood banned since 1951.

SHRI B. C. GHOSE: There is no harm in giving the figures.

SHRI PRITHVIRAJ KAPOOR: May I ask if the same rules and regulations hold good for both foreign and Indian pictures and how is it that the scenes that we see in foreign pictures are allowed while the same sort of scenes are not allowed in the Indian pictures?

(No reply.)

INVESTIGATION INTO THE AFFAIRS OF THE INDIA UNITED GROUP OF MILLS

- *152. SHRI C. G. K. REDDY: Will the Minister for COMMERCE AND INDUSTRY be pleased to state:
- (a) whether the affairs of the India United Group of Mills were investigated into, under the provisions of the Industrial (Development and Regulation) Act, 1951; and
- (b) if so, what action has been taken as a result of such investigation?

THE MINISTER FOR COMMERCE (SHRI D. P. KARMARKAR): (a) and (b). The affairs of the India United Group of Mills were investigated under section 15 of the Industries (Development and Regulation) Act, 1951. The findings of the investigator were considered at the meeting of the Central Advisory Council of Industries held on the 12th October 1953. Government have since appointed a sub-committee to make a further inquiry into the matter. The Committee is expected to submit its report shortly.

to Questions

SHRI C. G. K. REDDY: Does not section 15 specify the action to be taken by the Government in certain cases after due investigation and, if so, may I know the necessity for appointing another subcommittee?

SHRI D. P. KARMARKAR: To have the matter considered further.

SHRI C. G. K. REDDY: What were the findings of the first investigation committee?

SHRI D. P. KARMARKAR: I should not disclose the findings of the first committee before the second committee finishes its work

SHRI C. G. K. REDDY: Is it not a fact that the hon the Minister for-Commerce and divulge the investigations of Industry did the first committee at the meeting?

SHRI D. P. KARMARKAR: Yes. The committee's report was placed before-that meeting.

SHRI C. G. K. REDDY: Was it not published in the Press?

SHRI D. P. KARMARKAR: I am not sure of that. I do not know.

[Tfie questioner Chandravati Lakhanpal) was absent. For answer, vide col. 1140 infra.]

PRODUCTION OF LEATHER GOODS

♦154. SHRI D. NARAYAN: Will the Minister for COMMERCE AND INDUSTRY be pleased to state the quantity of